

CWP-PIL-180-2024
CWP-PIL-182-2024

Court on its own motion Vs. State of Punjab and others

Present : Mr. Anurag Chopra, Addl. Advocate General, Punjab.

Mr. Pawan Girdhar, Addl. Advocate General, Haryana.

Mr. Sanjiv Ghai, Advocate, and
Mr. Parminder S. Kaul, Advocate,
for respondent – M.C. Chandigarh.

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Learned counsel for Union Territory, Chandigarh as well as States of Punjab and Haryana are at consensus that the problem of wild growth of cannabis plants in Union Territory, Chandigarh, and States of Punjab, needs to be dealt with. It is informed that, to find a permanent solution for the same, a committee of experts from the Horticulture Department, Agriculture Department and Agricultural University has been constituted, and advice of the experts has been sought to deal with the issue.

For the means adopted by three establishments to come to a logical conclusion, time is being sought.

Since efforts have already been undertaken by three establishments, this Court is inclined to grant time.

List on 09.12.2024.

Photocopy of this order be placed on file of the connected case.

(SHEEL NAGU)
CHIEF JUSTICE

October 15, 2024
narotam

(ANIL KSHETARPAL)
JUDGE